

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27632/2024

[Arising out of impugned final judgment and order dated 23-09-2024 in CWP No. 24293/2024 passed by the High Court of Punjab & Haryana at Chandigarh]

ANMOL

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 25-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Atif Inam, AOR
Mr. Rishit Vimadalal, Adv.
Ms. Shrutika Pandey, Adv.
Ms. Karuvaki Mohanty, Adv.

For Respondent(s) Mr. Gaurav Shrama, Sr. Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 29.11.2024.
2. Dasti service, in addition, is granted.
3. In addition to the usual mode, liberty is granted to the petitioner(s) to serve notice through the Standing Counsel for the respondent(s).
4. The counsel assisting Mr. Gaurav Sharma, learned Senior Counsel, waives notice for Respondent No.4/National Medical Commission.
5. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Central Agency/Standing Counsel for the respondent/State.

6. In the meantime, we direct Director, All India Institute of Medical Sciences (AIIMS), New Delhi to constitute a Committee to examine as to whether the disability suffered by the petitioner would come in the way of his pursuing medical studies. We request the Director, AIIMS, New Delhi to co-opt Professor Dr. Satendra Singh as a member of the Committee.

7. The petitioner is directed to remain personally present before the Director, AIIMS, New Delhi on 27.11.2024 at 10.00 A.M.

8. The Registry is directed to communicate this order to Director, AIIMS, New Delhi.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(POOJA SHARMA)
COURT MASTER